

Se. No. 8

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 41 / (MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE PARTIES: M/s.

J. P. Infra (Mumbai) Pvt Ltd.
Skyback Realties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 230-232 OF THE
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	<i>Ajit Singh Tawar</i>	<i>Advocate for Applicants</i>	<i>Awar</i>

Common Order

6. CSA 36/230-232/NCLT/MB//MAH/2017
CSA 37/230-232/NCLT/MB//MAH/2017
7. CSA 38/230-232/NCLT/MB//MAH/2017
CSA 39/230-232/NCLT/MB//MAH/2017
8. CSA 41/230-232/NCLT/MB//MAH/2017
CSA 42/230-232/NCLT/MB//MAH/2017

On withdrawal Memo given by the Applicant Companies, CSA 36 & 37, CSA
38 & 39, CSA 41 & 42 of 2017 are hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)